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OA 492/3

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. No. 29/03

10.5.04

Notice/copy of
order issued to all
mpts. and copy of
said order prepared
for counsel for
both sides.

Office order submitted
along with M.A. be taken
in record. Since the
quarters in prison has
been allotted, it is submitted
by the counsel for the respondent
in presence of the applicant
that this O.A. has become
redundant and hence, as
agreed by both sides, the
O.A. is closed as withdrawn.

M.A. ~~is~~^{is} also disposed
of accordingly.

H. P. D.
Member (A)

Mr. S. B. Jena,
Asst. has appeared
for R-1 to 3. AD back
for R-4 has returned back.

MA. 811/03 for
time to file counter

4/12 Regr

DT. 5.12.2003

Ld. counsel for the
applicant is on
accommodation. Mr.
S. B. Jena, Ld. ASC appearing
for R-1 to 3 has filed
M.A. 811/2003 praying
thereon 08 weeks time
to file counter and
heard today. AD
returned after
service from R-4
who is absent and no
steps taken to file
counter.

Time is granted
till 07.1.04 to file
counter.

M.A. 811/2003 is
disposed of accordingly.

5/12/03

REGISTRAR